



The Puducherry Apartment Ownership Act, 1987

Act 8 of 1987

Keyword(s):

Apartment, Apartment Owner, Common Expenses, Common Profits, Housing Board

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THE PUDUCHERRY APARTMENT OWNERSHIP ACT, 1987
(No. 8 of 1987)

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THE PUDUCHERRY APARTMENT OWNERSHIP ACT, 1987

(No. 8 of 1987)

(28-7-1987)

AN
ACT

to provide for the ownership of an individual apartment in a building and to make such apartment heritable and transferable property and for matters connected therewith.

BE it enacted by the Legislative Assembly of Puducherry in the Thirty-eighth Year of the Republic of India as follows: --

Short title, extent and commencement

1. (1) This Act may be called the Puducherry Apartment Ownership Act, 1987.
- (2) It extends to the whole of the Union territory of Puducherry.
- (3) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.

Application of the Act

2. This Act applies only to property, the sole owner or all the owners of which submit it to the provisions of this Act by duly executing and registering a Declaration as hereinafter provided:

Provided that no property, shall be submitted to the provisions of this Act, unless it is mainly used or proposed to be used for residential purposes.

Definitions

3. In this Act, unless the context otherwise requires, --

(a) "apartment" means a part of any property, intended for any type of independent use, including one or more rooms or enclosed spaces located on one or more floors or part of parts thereof, in a building, intended to be used for residential purposes and with a direct exit to a public street, road or highway or to a common area leading to such street, road or highway;

(b) "apartment owner" means the person or persons owning an apartment and an undivided interest in the common areas and facilities in the percentage specified and established in the Declaration;

(c) "apartment number" means the number, letter, figure or combination thereof, designating the apartment in the Declaration;

(d) "Association of Apartment Owners" means all the apartment owners acting as a group in accordance with the bye-laws and Declaration;

(e) "building" means a building containing four or more apartments, or two or more buildings, each containing two or more apartments, with a total of four or more apartments for all such buildings, and comprising a part of the property;

(f) "common areas and facilities", unless otherwise provided in the Declaration or lawful amendments thereto, includes ---

- (1) the land on which the building is located;
- (2) the foundations, columns, girders, beams, supports, main walls, roofs, halls, corridors, lobbies, stairs, stairways, fire-escapes, entrances and exits of the building;
- (3) the basements, cellars, yards, gardens, parking areas and storage spaces;
- (4) the premises for the lodging of janitors or persons employed for the management of the property;
- (5) installations of central services, such as power, light, gas, hot and cold water, heating, refrigeration, air-conditioning and incinerating;
- (6) the elevators, tanks, pumps, motors, fans, compressors, ducts and in general all apparatus and installations existing for common use;
- (7) such community and commercial facilities as may be provided for in the Declaration; and
- (8) all other parts of the property necessary or convenient to its existence, maintenance and safety, or normally in common use;

(g) "common expenses" includes, --

- (1) all sums lawfully assessed against the apartment owners by the Association of Apartment Owners;
- (2) expenses of administration, maintenance, repair or replacement of the common areas and facilities;
- (3) expenses agreed upon as common expenses by the bye-laws;
- (4) expenses declared as common expenses by the provisions of this Act or by the Declaration or the bye-laws;

(h) "common profits" means the balance of all income, rents, profits and revenues from the common areas and facilities remaining after the deduction of the common expenses;

(i) "competent authority" means the relation to buildings constructed or to be constructed by the Housing Board, the Secretary of the Housing Board and in any other case, the Registrar of Co-operative Societies as defined in the Puducherry Co-operative Societies Act, 1972 (Act No. 7 of 1973.);

(j) "Declaration" means the instrument by which the property is submitted to the provisions of this Act, as hereinafter provided, and such Declaration as from time to time may be lawfully amended;

(k) "Government" means the Administrator of the Union territory of Puducherry appointed under article 239 of the Constitution;

(l) "Housing Board" means the Housing Board constituted under the Puducherry Housing Board Act, 1973 (Act No. 7 of 1974).

(m) "joint family" means an undivided Hindu family, and in the case of other persons, a group or unit, the members of which are by custom joint in possession of residence;

(n) "limited common areas and facilities" means those common areas and facilities designated in the Declaration as reserved for use of certain apartment or apartments to the exclusion of the other apartments;

(o) "majority" or "majority of apartment owners" means the apartment owners with fifty-one per cent or more of the votes in accordance with the percentages assigned in the Declaration to the apartments for voting purposes;

(p) "person" includes a joint family;

(q) "prescribed" means prescribed by rules made under this Act;

(r) "property" means the land, the building, all improvements and structures appurtenant thereto, owned in freehold or held on lease or as occupant under any law relating to land revenue and all easements, rights and appurtenances belonging thereto, and all articles of personal property intended for use in connection therewith, which have been or are intended to be submitted to the provisions of this Act.

Status of apartments

4. Each apartment, together with its undivided interest in the common areas and facilities, appurtenant to such apartment, shall for all purposes constitute heritable and transferable immovable property within the meaning of any law for the time being in force in the territory, and accordingly, an apartment owner may transfer his apartment and the percentage of undivided interest in the common areas and facilities appurtenant to such apartment by way of sale, mortgage, lease, gift, exchange or in any other manner whatsoever in the same manner, to the same extent and subject to the same rights, privileges, obligations, liabilities, legal proceedings and remedies as any other immovable property, or make a bequest of it under the laws applicable to the transfer and succession of immovable property.

Ownership of apartments

5. (1) Each apartment owner shall be entitled to the exclusive ownership and possession of his apartment.

(2) Each apartment owner shall execute a Declaration that he submits his apartment to the provisions of this Act and a Deed of Apartment in relation to his apartment in the manner prescribed for the purpose.

Common areas and facilities

6. (1) Each apartment owner shall be entitled to an undivided interest in the common areas and facilities in the percentage expressed in the Declaration. Such percentage shall be computed by taking as a basis the value of the apartment in relation to the value of the property; and such percentage shall reflect limited common areas and facilities.

(2) The percentage of the undivided interest of each apartment owner in the common areas and facilities as expressed in the Declaration shall have a permanent character, and shall not be altered except with the consent of all the apartment owners expressed in an amended Declaration duly executed and registered as provided in this Act. The percentage of the undivided interest in the common areas and facilities shall not be separated from the apartment to which it appertains, and shall be deemed to be conveyed or encumbered with the apartment even though such interest is not expressly mentioned in the conveyance or other instrument.

(3) The common areas and facilities shall remain undivided, and no apartment owner or any other person shall bring any action for partition or division of any part thereof, unless the property has been removed from the provisions of the Act as provided in sections 14 and 22. Any covenant to the contrary shall be null and void.

(4) Each apartment owner may use the common areas and facilities in accordance with the purpose for which they are intended without hindering or encroaching upon the lawful rights of the other apartment owners.

(5) The necessary work of maintenance, repair and replacement of the common areas and facilities and the making of any additions or improvements thereto shall be carried out only as provided herein and in the bye-laws.

(6) The Association of Apartment Owners shall have the irrevocable right, to be exercised by the Manager or Board of Managers, to have access to each apartment from time to time during reasonable hours as may be necessary for the maintenance, repair and replacement of any of the common areas and facilities therein or accessible therefrom, or for making emergency repairs therein necessary to prevent damage to the common areas and facilities or to another apartment or apartments.

Compliance with covenants, bye-laws and administrative provisions

7. Each apartment owner shall comply strictly with the bye-laws and with the administrative rules and regulations adopted pursuant thereto, as any of them may be lawfully amended from time to time, and with the covenants, conditions and restrictions set forth in the Declaration or in the Deed of Apartment. Failure to comply with any of them shall be a ground for an action to recover sums due for damages or injunctive relief or both maintainable by the Manager or Board of Managers on behalf of the Association of Apartment Owners or, in a proper case by an aggrieved apartment owner.

Certain works prohibited

8. No apartment owner shall do any work which would jeopardise the soundness or safety of the property, reduce the value thereof or impair any easement or hereditament nor may any apartment owner add any material structure or excavate any additional basement or cellar without, in every such case, the unanimous consent of all the other apartment owners being first obtained.

Encumbrances against apartments, removal from encumbrances, effect of part payment etc.

9. (1) Subsequent to recording the Declaration as provided in this Act, and while the property remains subject to the Act, no encumbrance of any nature shall thereafter arise or be effective against the property. During such period encumbrances may arise or be created only against each apartment and the percentage of undivided interest in the common areas and facilities appurtenant to such apartment, in the same manner and under the same conditions in every respect as encumbrances may arise or be created upon or against any other separate parcel of property subject to individual ownership:

Provided that if during the period any encumbrance has arisen or been created against such apartment and the percentage of undivided interest in the common areas and facilities appurtenant to such apartment, no apartment and such percentage of undivided interest shall be partitioned or sub-divided in interest:

Provided further that, no labour performed or materials furnished with the consent or at the request of an apartment owner or his agent or his contractor or sub-contractor shall be the basis for a charge or any encumbrance under the provisions of the Transfer of Property Act, 1882 (Central Act 4 of 1882), against the apartment or any other property of any other apartment owner not expressly consenting to or requesting them, except that such express consent shall be deemed to be given by the owner of any apartment in the case of emergency repairs thereto. Labour performed and materials furnished for the common areas and facilities, if duly authorised by the Association of Apartment Owners, the Manager or Board of Managers in accordance with this Act, the Declaration or bye-laws, shall be deemed to be performed or furnished with the express consent of each apartment owner and shall be the basis for a charge or encumbrance under the Transfer of Property Act, 1882 (Central Act 4 of 1882), against each of the apartments and shall be subject to the provisions of sub-section (2).

(2) In the event of a charge or any encumbrance against two or more apartments becoming effective, the apartment owners of the separate apartments may remove their apartments and the percentage of undivided interest in the common areas and facilities appurtenant to such apartments from the charge or encumbrance by payment of the fractional or proportional amounts attributable to each of the apartments affected. Such individual payment shall be computed by reference to the percentages appearing in the Declaration. Subsequent to any such payment, discharge or other satisfaction, the apartment and the percentage of undivided interest in the

common areas and facilities appurtenant thereto shall thereafter be free and clear of the charge or encumbrance so paid, satisfied or discharged. Such partial payment, satisfaction or discharge shall not prevent the person having a charge or any other encumbrance from proceeding to enforce his rights against any apartment and the percentage of undivided interest in the common areas and facilities appurtenant thereto not so paid, satisfied or discharged.

Common profits and expenses

10. The common profits of the property shall be distributed among and the common expenses shall be charged to, the apartment owners according to the percentage of the undivided interest in the common areas and facilities.

Contents of Declaration

11.(1) The Declaration shall contain the following particulars, namely: -

- (a) description of the land on which the building and improvements are to be located; and whether the land is freehold or leasehold;
- (b) description of the building stating the number of storeys and basements, the number of apartments and the principal materials of which it is or is to be constructed;
- (c) the apartment number of each apartment, and a statement of its location, approximate area, number of rooms, and immediate common area to which it has access, and any other data necessary for its proper identification;
- (d) description of the common areas and facilities;
- (e) description of the limited common areas and facilities, if any, stating to which apartments their use is reserved;
- (f) value of the property and of each apartment, and the percentage of undivided interest in the common areas and facilities appertaining to each apartment and its owner for all purposes, including voting; and a statement that the apartment and such percentage of undivided interest are not encumbered in any manner whatsoever on the date of the declaration;
- (g) statement of the purpose for which the building and each of the apartments are intended and restricted as to use;
- (h) the name of a person to receive service of process in the cases hereinafter provided, together with the residence or place of business of such person which shall be within the city, town or village in which the building is located;
- (i) provision as to the percentage of votes by the apartment owners which shall be determinative of whether to rebuild, repair, restore, or sell the property in the event of damage or destruction of all or part of the property;
- (j) any other details in connection with the property which the person executing the Declaration may deem desirable to set forth consistent with this Act; and
- (k) the method by which the Declaration may be amended consistent with the provisions of this Act.

(2) A true copy each of the Declaration and bye-laws and all amendments to the Declaration or the bye-laws shall be filed in the Office of the competent authority.

Contents of Deeds of Apartments

12. (1) Deeds of Apartments shall include the following particulars, namely: -

(a) description of the land as provided in section 11 of this Act or the post office address of the property, including in either case the book, page and date of executing the deed, the date and serial number of its registration, under the Registration Act 16 of 1908), and the date and other reference if any, of its filing with the competent authority;

(b) the apartment number of the apartment in the Declaration and any other data necessary for its proper identification;

(c) statement of the use for which the apartment is intended and restrictions on its use, if any;

(d) the percentage of undivided interest appertaining to the apartment in the common areas and facilities; and

(e) any further details which the parties to the Deed may deem desirable to set forth consistent with the Declaration and this Act.

(2) A true copy of every Deed of Apartment shall be filed in the Office of the competent authority.

Declaration Deeds of Apartments and copies of floor plans to be registered

13. (1) The Declaration and all amendments thereto and the Deed of Apartment in respect of each apartment and the floor plans of the buildings referred to in sub-section (2) shall be registered under this Registration Act, 1908 (Central Act 16 of 1908).

(2) Simultaneously with the registration of the Declaration there shall be filed along with it a set of the floor plans of the building showing the layout, location, apartment numbers and dimensions of the apartments, stating the name of the building or that it has no name, and bearing the verified statement of an architect or an engineer approved by the Government for the purpose (hereinafter in this sub-section referred to as approved engineer) certifying that it is an accurate copy of portions of the plans of the building as filed with and approved by the local authority within whose jurisdiction the building is located. If such plans do not include a verified statement by such architect or approved engineer that such plans fully and accurately depict the layout location, apartment number and dimensions of the apartments as built, there shall be recorded prior to the first conveyance of any apartment, an amendment to the Declaration to which shall be attached a verified statement of an architect or an

approved engineer certifying that the plans theretofore filed, or being filed simultaneously with such amendment, fully and accurately depict the layout, location, apartment number and dimensions of the apartment as built.

(3) In all registration offices a book called "Register of Declarations and Deeds of Apartments under the Puducherry Apartment Ownership Act, 1987" and Index relating thereto shall be kept. The Book and the Index shall be kept in such form and shall contain such particulars as may be prescribed.

(4) It shall be the duty of every Manager or Board of Managers to send to the Sub-Registrar of the sub-district in which the property containing the apartment is situated, or if there is no Sub-Registrar for the areas, to the Registrar of the district in which such property is situated, a certified copy of the Declaration and Deed of Apartment made in respect of every apartment contained in the building forming part of the property together with a memorandum containing such particulars as may be prescribed.

(5) The Sub-Registrar, or as the case may be, the Registrar shall register the Declaration along with floor plans of the building and the Deed of Apartment in the "Registrar of Declarations and Deeds of Apartments under the Puducherry Apartment Ownership Act, 1987" and shall also enter particulars in the Index kept under subsection (3). Any person acquiring any apartment of any apartment owner shall be deemed to have notice of the Declaration and of the Deed of Apartment as from the date of its registration under this section.

(6) Except as provided in this section, the provisions of the Registration Act, 1908 (Central Act 16 of 1908), shall *mutatis mutandis* apply to the registration of such Declaration and Deeds of Apartments, and the words and expressions used in this section but not defined in this Act shall have the same meanings as assigned to them in the Registration Act, 1908 (Central Act 16 of 1908).

Removal from provisions of this Act

14. (1) All the apartment owners may remove a property from the provisions of this Act by an instrument to that effect duly executed:

Provided that, the holders of all charges and other encumbrances affecting any of the apartments shall consent thereto or agree, in either case by instruments duly executed, that their charges or encumbrances be transferred to the percentage of the undivided interest of the apartment owner in the property as hereinafter provided.

(2) Upon the removal of the property from the provisions of this Act, the property shall be deemed to be owned in common by the apartment owners. The undivided interest in the property owned in common which shall apportion to each

apartment owner shall be the percentage of undivided interest previously owned by such owner in the common areas and facilities.

Removal no bar to subsequent submission of property to this Act

15. The removal of the property from the provisions of this Act as provided for in the preceding section shall in no way bar the subsequent resubmission of the property to the provisions of this Act.

Bye-laws and their contents

16.(1) The administration of every property shall be governed by bye-laws, a true copy of which shall be annexed to the Declaration. No modification of or amendment to the bye-law shall be valid, unless set forth in an amendment to the Declaration and such amendment is duly recorded and a copy thereof is duly filed with the competent authority.

(2) The bye-laws shall provide for the following matters, namely: --

(a) the election from among the apartment owners, of a Board of Managers, the number of persons constituting the Board, and that the terms of at least one-third of the members of such Board shall expire annually; the powers and duties of the Board; the method of removal from office of members of the Board; and whether or not the Board may engage the services of a Secretary, a Manager or Managing Agent, and specifying which of the powers and duties granted to the Board by this Act or otherwise may be delegated by the Board to either or both of them;

(b) method of calling meetings of the apartment owners; what percentage, if other than a majority of apartment owners, shall constitute a quorum;

(c) election of a President from among members of the Board of Managers who shall preside over the meetings of such Board and of the Association of Apartment Owners;

(d) election of a Secretary who shall keep a minute book wherein resolutions shall be recorded;

(e) election of a Treasurer who shall keep the financial records and books of accounts;

(f) maintenance, repair and replacement of the common areas and facilities and payments therefor;

(g) manner of collecting from the apartment owners their share of the common expenses;

(h) designation and removal of persons employed for the maintenance, repair and replacement of the common areas and facilities;

(i) the method of adopting and of amending administrative rules and regulations governing the details of the operation and use of the common areas and facilities.

(j) such restrictions on the requirements respecting the use and maintenance of the apartments and the use of the common areas and facilities not set forth in the Declaration, as are designed to prevent unreasonable interference with the use of their respective apartments and of the common areas and facilities by the several apartment owners; and

(k) the percentage of the votes required to amend the bye-laws.

(3) The bye-laws may also provide for the following matters, namely:-

(a) subject to the provisions of this Act, provision for regulating transfer or partition of any apartment and percentage of undivided interest in the common areas and facilities appurtenant to such apartment, subject to such terms and conditions as may be specified in the bye-laws;

(b) provisions enabling the Board of Managers to retain certain areas of the building and lease to non-residents for commercial purposes and for distribution of resulting proceeds to the apartment owners as income or application thereof in reduction of their common charges for maintaining the building; and

(c) any other provisions, not inconsistent with the provisions of this Act, relating to the audit and accounts and administration of the property and annual and special general meetings, annual report etc.

Waiver of use of common areas and facilities, abandonment of apartment

17. No apartment owner may exempt himself from liability for his contribution towards the common expenses by waiver of the use or enjoyment of any of the common areas and facilities or by abandonment of his apartment.

Separate assessment

18. Notwithstanding anything to the contrary contained in any law relating to local authorities, each apartment and its percentage of undivided interest in the common areas and facilities appurtenant to such apartment, being an apartment submitted to the provisions of this Act, shall be deemed to be separate property for the purpose of assessment to tax on lands and buildings leviable under such law and shall be assessed and taxed, accordingly; and for this purpose, a local authority shall make all suitable rules to carry out the provisions of this section. Neither the building, the property nor any of the common areas and facilities shall be deemed to be separate property for the purposes of the levy of such tax.

Charge on property for common expenses

19. All sums assessed by the Association of Apartment Owners but unpaid for the

such apartment in priority to all other charges, except only to (i) the charge if any of the apartment for payment of Government and Municipal taxes and (ii) all sums unpaid on a first mortgage of the apartment.

Joint and several liability of vendor, etc.

20.(1) Upon the sale of an apartment, the purchaser of the apartment shall be jointly and severally liable with the vendor for all unpaid assessments against the latter for his share of the common expenses upto the time of the sale without prejudice to the purchaser's or grantee's right to recover from the vendor the amount paid by the purchaser or grantee therefor.

(2) A purchaser referred to in sub-section (1) shall be entitled to a statement from the Secretary or Board of Managers, setting forth the amount of the unpaid assessment against the vendor and such purchaser or grantee shall not be liable for, nor shall the apartment sold be subject to a charge for any unpaid share of common expenses against such apartment accrued prior to such sale or bequest in excess of the amount therein set forth.

Insurance

21.(1) The Manager or Board of Managers, if required by the Declaration or the by-laws or by a majority of the apartment owners, or at the request of a mortgagee having a first mortgage covering the property, shall have the authority to and shall obtain insurance for the property against loss or damage by fire and such other hazards under such terms and for such amounts as shall be required or requested.

(2) Insurance referred to in sub-section (1) shall be written in the name of the Manager or of the Board of Managers of the Association of the Apartment Owners as trustee for each of the apartment owners in the percentages established in the Declaration.

(3) Premiums in respect of insurance referred to in sub-section (1) shall be common expenses and such insurance shall be without prejudice to the right of each apartment owner to insure his own apartment for his benefit.

Disposition of property, destruction and damage

22. If within sixty days of the date of damage or destruction to all or part of the property, it is not determined by the Association of Apartment owners to repair, reconstruct or rebuild, then and in that event,

(a) the property shall be deemed to be owned in common by the apartment owners;

(b) the undivided interest in the property owned in common which shall appertain to each apartment owner shall be the percentage of the undivided interest previously owned by such owner in the common areas and facilities;

(c) any encumbrance affecting any of the apartments shall be deemed to be transferred in accordance with the existing priority to the percentage of the undivided interest of the apartment owner in the property as provided herein;

(d) the property shall be subject to an action for partition at the suit of any apartment owner, in which event the net proceeds of sale together with the net proceeds of the insurance on the property, if any, shall be considered as one fund and shall be divided among all the apartment owners in percentage equal to the percentage of undivided interest owned by each owner in the property after first paying out all the respective shares of the apartment owners to the extent sufficient for the purpose and all charges on the undivided interest in the property owned by each apartment owner.

Action

23. Without limiting the rights of any apartment owner, actions may be brought by the Manager or Board of Managers, in either case in the discretion of the Board of Managers, on behalf of two or more of the apartment owners as their respective interest may appear with respect to any cause of action relating to the common areas and facilities or more than one apartment. Service of process on two or more apartment owners in any action relating to the common areas and facilities or more than one apartment may be made on the person designated in the Declaration to receive service of process.

Act to be binding on apartment owners, tenants, etc.

24.(1) All apartment owners, tenants of such owners, employees of owners and tenants, or any other person that may in any manner use property or any part thereof submitted to the provisions of this Act shall be subject to this Act and to the Declaration and the bye-laws of the Association of Apartment Owners adopted pursuant to the provisions of this Act.

(2) All agreements, decisions and determinations lawfully made by the Association of Apartment Owners in accordance with the voting percentages established under this Act, Declaration or bye-laws, shall be deemed to be binding on all apartment owners.

Power to make rules

25.(1) The Government may, subject to the condition of previous publication, by notification in the Official Gazette, make rules for carrying into effect the provisions of this Act.

(2) All rules made and all notifications issued under this Act shall, as soon as possible after they are made or issued, be placed on the table of the Legislative Assembly of the Union territory and shall be subject to such modification by way of amendment or repeal as the Legislative Assembly may make within fourteen days on which the House actually sits either in the same session or in more than one session:

Provided however that any modifications or annulment shall not affect the validity of any thing already done and acted upon under such rules and notifications.

Removal of doubt

26. For the removal of doubt, the provisions of the Transfer of Property Act, 1882 (Central Act 4 of 1882), shall, in so far as they are not inconsistent with the provisions of this Act, apply to every apartment together with its undivided interest in the common areas and facilities appurtenant to such apartment as those provisions apply in relation to any immovable property, and the provisions of this Act shall take effect notwithstanding anything to the contrary contained in any contract.

Severability

27. If any provision of this Act or any section, sentence, clause, phrase or word, application thereof in any circumstances is held invalid, the validity of the remainder of this Act and of the application of any such provision, section, sentence, clause, phrase or word, in any other circumstances shall not be affected thereby.

STATEMENT OF OBJECTS AND REASONS FOR ACT NO.8 OF 1987

People who are required to reside within the periphery of town by virtue of their employment, business etc., have a tendency to look out for residential houses within the short radius of the town. This has resulted in a vast demand for accommodation and as such public experience much hardship to have a residence of their own at a reasonable cost within the periphery of the town.

To mitigate the hardship, experienced by the public, the Puducherry Housing Board is contemplating construction of multi-storeyed flats for providing housing to the public in the periphery of the Puducherry town. In order to provide for ownership of individual apartments in a building after construction and to make such apartment a heritable and transferable property, it is considered that a separate law may be made for the purpose.

The Organisations and Undertakings, which are engaged wholly in construction of houses shall also be able to obtain the benefits if they construct multi-storeyed housing complex and allot apartments on a flat house system as per the provisions of this Act.

This Bill seeks to achieve the above object.
